

15.36 1/2 hrs

15.37 1/2

CONSTITUTION (AMENDMENT) BILL*

AGRICULTURAL WORKERS BILL*

(Amendment of Tenth Schedule)

[English]

[Translation]

SRI MOHAN SINGH (Deoria):- I beg to move for leave to introduce a Bill further to amend the Consitution of India.

[English]

Mr. Deputy -Speaker: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SRI MOHAN SINGH:- I introduce the Bill

15. 37 hrs.

(CONSTITUION (AMENDMENT) BILL*

(Amendment of articles 200 and 201)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY -SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill fo provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

" That leave be granted to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith."

The motion was adopted.

SHRI CHITTA BASU: I Introduce the Bill.

15.38 hrs

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 28 IA and 281 B)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

time allotted on this Bill be extended by one hour for the time being?

SOME HON. MEMBERS: Two hours.

15 38 1/2 hrs

MR. DEPUTY-SPEAKER: So, we are extending the time allotted for this Bill by two hours more.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 26)

[English]

SHRI GEORGE FERNADES (Muzaffarpur): I beg to move for leave to withdraw the Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GEORGE FERNANDES: I withdraw the Bill.

[Translation]

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad): Mr. Deputy Speaker Sir, each section of society is concerned about the growing problem of unemployment in the country. Unemployment is becoming a curse for the country. Unemployment is the main reason behind the involvement of youths in violence and arson in the country. The Government datas show that there are 3 crore 30 lakh unemployed people in the country. The number of educated unemployed persons is more than 50 lakh. Engineers and doctors are also included in it.

Sir, during 40 years of its rule, the congress Government should have provided employment in the country, but it failed in it. There is lack of planning. It is very unfortunate our country that since the independence the policies have been framed taking the big industries into consideration, the policy farmers overlooked the basic need of the industries i.e., raw material, - that is produced in the fields. So the policies of this country should have been based on the agriculture and the farmers should have been provided fertilizers, electricity and pesticides etc. on cheaper rates for increasing the production. Remunerative prices should have been given to the farmers for their produce. The farmer, who works hard for years to grow food for the country, lives in a very pitiable condition. He gets nothing except hunger and debt. So the people do not want to work on the farms. They are migrating from village to cities. The educated and talented people of the cities are migrating abroad in search of jobs. Their talent is being utilized in foreign countries. We have to take care about it and we have to stop it.

15.39 hrs

EMPLOYEMENT GUARANTEE BILL

By Sri Bhogendra Jha

[English]

MR. DEPUTY-SPEAKER: Now the House will take up further consideration of the Employment Guarantee Bill moved by Shri Bhogendra Jha. I would like to mention that we have already taken 2 hours 24 minutes on this Bill thus exhausting the time allotted for this Bill. No the House has to allot further time on this Bill.

Is it the pleasure of the House that the